

15A.

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/270/ (IB)/2017  
NAME OF THE PETITIONER(S) : LAKSHMI INTERNATIONAL BUILDING MATERIAL PVT LTD  
NAME OF THE RESPONDENT(S) : EAST COAST CONSTRUCTIONS & INDUSTRIES LTD  
UNDER SECTION : 433 ( e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

PJ RISHIKESH  
PJ SRI GANESH  
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For Respondent



D - VEDA  
96441 92242

For Petitioner



**ORDER**

Counsel for the Petitioner present. Counsel for the Respondent is also present. The requirements under Section 9 (3) (b) and (c) of the I&B Code, 2016 had to be completed by the Operational Creditor by 15.7.2017, to which the Operational Creditor has not complied with. The non-compliance with the provisions of Section 9 (3) (b) and (c) of the I&B Code, 2016 makes the Petition incomplete. Therefore, the Petition is rejected in the light of the provisions of Section 9 (5) (i) (a) of the I&B Code, 2016. However, the Petitioner is at liberty to file a fresh Petition as per the Notification dated 29.06.2017. Order pronounced in open Court.



**(S. Vijayaraghavan)**  
**Member (Technical)**  
PAM



**(Ch. Md. Sharief Tariq)**  
**Member (Judicial)**